## **BEFORE THE AJUDICATING AUTHORITY** (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH **AHMEDABAD**

C.P. (I.B) No. 85/10/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.08.2017

Name of the Company:

Sarthak Creation Pvt Ltd.

(Through Mr. Subhas Kedarnath Tibrewal)

V/s.

Bank of Baroda & Ors.

Section of the Companies Act:

Section 10 of the Insolvency and Bankruptcy

<u>Code</u>

**SIGNATURE** REPRESENTATION **DESIGNATION S.NO. NAME (CAPITAL LETTERS)** 

PAVAN S-GODIAWALA ADVOCATE PETITIONER Muliementa

KETAN. M. PARIKH. A BVOCATE FOR
BANKOG
BARDBAGELINED CHERRY.

## ORDER

Learned Advocate Mr. Pavan Godiawala present for Applicant/ Corporate Debtor. Learned Advocate Mr. Ketan Parikh present for Respondent (Bank of Baroda). None present for other Respondents.

Proof of service of notice of date of hearing on respondent filed.

Heard arguments of Learned Counsel for Applicant and Learned Counsel for Respondent.

Order reserved.

RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 28th day of August, 2017.